

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1323**  
(TO BE ANSWERED ON 25.07.2018)

**APPOINTMENT OF LOKPAL**

**1323. SHRI CH. MALLA REDDY:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government plans to appoint Lokpal and if so, the details thereof;
- (b) whether the Government has constituted a selection panel for the same;
- (c) if so, the details of steps taken towards appointing a Lokpal, which has been delayed for five years;
- (d) whether the post of the eminent jurist in the selection panel for Lokpal had been vacant and if so, the details thereof and the reasons therefor; and
- (e) the time-frame fixed to fill up these vacancies?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (e) : After coming into force of the Lokpal and Lokayuktas Act, 2013 , the Government initiated the process for appointment by convening the Selection Committee meeting on 03.02.2014. After its recommendation Hon'ble President nominated Shri P.P. Rao as eminent jurist member of the Selection Committee. Under section 4(1) of the Act, the Selection Committee also constituted an eight Member Search Committee on 21.02.2014 in terms of section 4(3) of the Act. Looking into infirmities in the law and to remove certain difficulties in the operationalisation of the Act including issues relating to appointment of Chairperson and Members of Lokpal, etc. in the absence of a Leader of Opposition recognized as such in the Lok Sabha, the Government introduced the Lokpal and Lokayuktas and other related law (Amendment) Bill, 2014 in Lok Sabha on 18.12.2014. The Bill has been reported upon by the Department –related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice . In the mean time, Shri P.P. Rao, eminent jurist, member of the committee passed away. Subsequently, three meetings of the Selection Committee under section 4(1) of the Lokpal and Lokayuktas Act, 2013 were held on 1<sup>st</sup> March, 2018 , 10<sup>th</sup> April, 2018 and 19<sup>th</sup> July, 2018. Upon the recommendations of the Selection Committee in its meeting held on 10<sup>th</sup> April,2018 Hon'ble President has nominated Shri Mukul Rohatgi, former Attorney General of India as “Eminent Jurist” Member of the Selection Committee against the vacancy arisen due to passing away of Shri P.P. Rao. The selection Committee has proposed to consider names of eminent persons who qualify as per the statutory provisions to be appointed as members of the Search Committee in its next meeting.

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